

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1649  
TO BE ANSWERED ON 27.07.2016**

**COMPENSATION FOR ACCIDENT VICTIMS**

**1649. SHRI BHAGWANTH KHUBA:**

**Will the Minister of RAILWAYS be pleased to state :**

**(a) whether the Railways proposes to revise the compensation being paid to the victim/kin of rail accident victims; and**

**(b) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**( SHRI RAJEN GOHAIN )**

**(a) & (b) : Hon'ble High Court of Delhi in its judgment dated 19.11.2015 in the matter of Setu Niket vs Union of India has directed to consider the issue of updating the upper limit of compensation. In such cases, legal recourse as warranted, is taken.**

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